

**Central Administrative Tribunal
Principal Bench**

**CP-786/17 in
OA-888/17**

New Delhi, this the 15th day of January, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Sh. Mithilesh Kumar Jha,
Superintendent of Police CBI, (Retd.),
E-20-F, MIG Flats,
Vatika Apartments,
Mayapuri, New Delhi.

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Petitioner

(through Sh. Prince Anthony for Ms. Tamali Wad)

Versus

1. Sh. B.P. Sharma,
Secretary,
Ministry of Personnel, Public Grievances and Pensions,
Department of Personnel & Training,
Government of India, North Block,
New Delhi-110001.
2. Sh. Alok Verma,
Director,
Central Bureau of Investigation,
CGO Complex, Lodhi Road,
New Delhi.

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Respondents

(through Sh. Ramjan Khan for Sh. Hanu Bhaskar)

ORDER(ORAL)

Hon'ble Mr. Justice Permod Kohli

Learned counsel for the respondents has filed a status report.

This Tribunal, on 17.03.2017, had passed the following interim direction:

"List on 27.03.2017. Till then, no further deduction shall be made from the applicant."

2. In the reply filed, the respondents have made following statements:

"5. That it is humbly submitted that the order dated 17.03.2017 were communicated by the CBI to the PAO, CBI, New Delhi on 30.03.2017 in the Bank Account of the petitioner, which was on account of the earlier deductions mad amounting to for compliance of the same. It is further submitted that PAO, BI, New Delhi further communicated the said order to CPAO, New elhi under the M/o Finance and upon which certain queries were raised by the CPAO to PAO in respect to the deductions which had been made in respect of the petitioner. In the meanwhile a letter dated 18.08.2017 was issued by the CBI(SC-III) to the Syndicate Bank seeking the details as to whether the 30% cut imposed upon the petitioner herein for the period 01.01.10 to 31.12.14 has been reimbursed to him or not. As a result of the said letter the Bank on 19.08.17 prepared the said account of the petitioner and remitted Rs. 3,58,324/- to his account.

6. That due to the above situation which emerged in the matter, Syndicate Bank released/tendered/reimbursed Rs. 3,58,324/- on 19.08.17 in the Bank Account of the petitioner, which was on account of the earlier deductions made amounting to 30% cut in the pension from 01.05.2010 to 31.07.2017. Further since the deductions of pension had been made till October 2017, the said corresponding amount has also been released to the petitioner and thereafter nothing has been deducted from the amount payable to the petitioner."

3. In view of the above statement, the amount deducted from the petitioner has been reimbursed. In this view of the matter, interim direction stands complied with. Present contempt proceedings are dropped.

(K.N. Srivastava)
Member (A)

(Justice Permod Kohli)
Chairman

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